## THE HIGH COURT OF MEGHALAYA: SHILLONG

# NOTIFICATION

Dated Shillong the 1st February, 2024

No.HCM.II/44/2016-Estt/169: With the approval of the Hon'ble the Chief Justice(Acting), the following Committees of this Registry are hereby reconstituted as follows:

 Recruitment Committee for recruitment of Judicial Officers in the Meghalaya Higher Judicial Service and the Meghalaya Judicial Service:

Registrar General	Chairperson
Registrar(Judicial Service)	Member-Secretary
Registrar(Administration)	Member
Central Project Coordinator	Member

Recruitment Committee for recruitment of Officers and staff in the Registry:

Registrar General	Chairperson
Registrar(Administration)	Member-Secretary
Senior most Joint Registrar	Member
Officer i/c Establishment Section	Member

#### 3. Procurement Committee:

Registrar(Administration)	Chairperson
Joint Registrar i/c Procurement Section	Member-Secretary
Central Project Coordinator	Member
Officer i/c Accounts Section	Member
Finance & Accounts Officer posted in the Registry	Member
Officer on Special Duty(Finance)	Member

### 4. E-Procurement Committee:

E-Procurement Committee:	
Central Project Coordinator	Chairperson
System Analyst	Member-Secretary
Registrar(Administration)	Member
Officer i/c Accounts Section	Member
Finance & Accounts Officer posted in the Registry	Member
Officer on Special Duty(Finance)	Member

This Registry's order No. HCM.II/19/2021-Estt/2450 dated 25th August, 2021 and other earlier orders/notifications/circulars/notices etc. issued by this Registry in this regard stands superceded accordingly.

#### NR:

- The Procurement Committee shall also function as the Tender Committee and Purchase Board:
- The Chairperson of each Committee shall have the discretion to coopt any officer of the Registry or of the concerned State Govt. Departments as Members of the Committees;
- Decisions/resolutions of the above Committees shall be subject to final approval/orders of the Hon'ble Judge i/c and the Hon'ble the Chief Justice.

Registrar General,

Memo NO.HCM.II/44/2016-Estt./169-A

Copy to: 
High Court of Meghalaya, Shillong.
Dated Shillong, the 1st February, 2024

- The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, Chief Justice(Acting) High Court
  of Meghalava, Shillong for favour of kind information of His Lordship.
- The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- All Registrars/Joint Registrars/Deputy Registrars/Assistant Registrars/Officers in charge of Sections in the Registry concerned for favour of kind information and necessary action.
- The Central Project Coordinator, High Court of Meghalaya, Shillong for favour of kind information and necessary action.
   The Finance & Accounts Officer, High Court of Meghalaya for favour of kind
- information and necessary action.

  7. The OSD(Finance), High Court of Meghalaya for favour of kind information and necessary action.
- 8 The System Analyst, High Court of Meghalaya for kind information and necessary action. She is requested to get the same uploaded in the Official Website.
- Office File.

By order etc.

